

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

(39) C.P.(IB)608(MB)/2018

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **10.04.2019**

NAME OF THE PARTIES: Vishwanath Industries.  
V/s  
Gammon India Limited.

SECTION: 9 OF THE INSOLVENCY & BANKRUPTCY CODE..

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**ORDER**

1. The Learned Representatives of both the sides are present.
2. From the side of the Respondent, a preliminary legal objection of limitation has been raised. On this legal question a Reply has been filed .
3. Registry is directed to take steps to file on record the Reply on the next date of hearing.
4. For one more reason seeking time, so as to file an Application to carry out the Amendment on account of amalgamation. The Application for amendment, if deem fit, can be filed on 27.05.2019, and if any objection to be filed by 10.06.2019.
5. Listed for hearing on **18.06.2019**.

10.04.2019  
Aah=

Sd/-  
**M.K. SHRAWAT**  
**Member (Judicial)**